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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

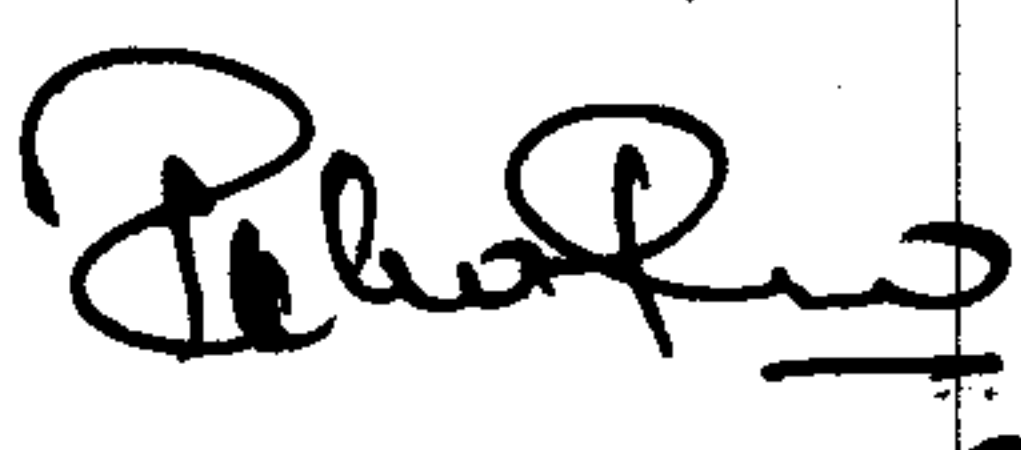


**IA 414 of 2017 in C.P. (I.B) No. 112/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: SBI (COC)  
V/s.  
Navnitlal Bhatia IRP.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Raju Kothari	Advocate	Applicant	
2.	ANIP A. GANDHI	ADVOCATE	APPLICANT	
3.	HITESH BUCH	PCS	IRP	

**ORDER**

Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Raju Kothari present for Applicant. Learned PCS Mr. Hitesh Buch present for Respondent/ IRP in IA 414/2017.

Learned PCS Mr. Hitesh Buch filed Memorandum of Appearance for Respondent/ IRP.

IRP reported no objection.

Heard arguments of learned Counsel for Petitioner and learned PCS for Respondents.

COC in its first meeting held on 07.11.2017 resolved to replace IRP Mr. Navnitlal Bhatia by Mr. Anurag Sinha.

Hence, Registry is directed to forward the name of Resolution Professional for Confirmation.

List the matter for confirmation on 15.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 08th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**